

1. SUMMONING, SITTINGS AND PROROGATION OF THE VIDHAN SABHA

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The Fourteenth Punjab Vidhan Sabha was summoned by an Order of the Governor, dated the 30th August, 2016 to meet for its Thirteenth (13th) Session in the Punjab Vidhan Sabha Hall, Vidhan Bhavan, Chandigarh at 2.00 P.M. on the 8th September, 2016 and it continued to meet till the 14th September, 2016 when it adjourned sine-die. It was later prorogued by an Order of the Governor dated the 26th September, 2016.

During the Session, the Sabha held four Sittings.

2. PROGRAMME OBSERVED

Date	Programme observed
Thursday, the 8th September, 2016 (2.00 P.M. to 2.10 P.M.)	Obituary references to the deaths of 6 1. Shri Swaran Singh, Ex-MLA; 2. Shri Ram Lal, Ex-MLA; 3. Smt. Kamla Advani, W/o Sh.Lal Krishan Advani, Ex-Deputy Prime Minister of India; 4. Shri Amarjit Singh Bhatia, Veteran Senior Akali Dal Leader; 5. Shri Jai Singh Sekhon, Eminent Jurist & Legal Luminary; 6. Master Karta Ram, Freedom Fighter; 7. Shri Gurcharan Singh, Freedom Fighter; 8. Shri Gurdial Singh, Freedom Fighter; 9. Shri Babu Singh, Freedom Fighter;

Date	Programme observed
	10. Shri Sant Singh Patanga, Freedom Fighter; 11. Shri Ratan Singh, Freedom Fighter; 12. Shri Amar Singh, Freedom Fighter; 13. Shri Ratan Singh, Freedom Fighter; 14. Smt. Chand Kaur, W/o of Satguru Jagjit Singh Namdhari; 15. Shri Bharpur Singh Balbir, Ex-Chief Editor; and 16. Sardar Gurdial Singh, Renowned Punjabi Writer.
Friday, the 9th September, 2016 (10.00 A.M. to 5.40 P.M.)	1. Announcements made by the Speaker/ Secretary regarding Panel of Chairmen/Bills. 2. No-confidence Motion - Sardar Charanjit Singh Channi, MLA and Leader of Opposition moved a motion under Rule 58 expressing want of confidence in the Council of Ministers headed by Sardar Parkash Singh Badal. <p style="text-align: right;">(Leave granted)</p> 3. Presentation of Eighth Interim Report of the Committee of Privileges regarding privilege issue raised by Shri Madan Mohan Mittal, Minister for Parliamentary Affairs, Punjab. 4. Presentation and Adoption of the First

Date	Programme observed
	Report of the Business Advisory Committee.
	5. To commemorate the stellar contributions to the Constitution of India by Bharat Ratan Baba Saheb Dr. B.R. Ambedkar on the occasion of his 125th Birth Anniversary celebrations.
Saturday, the 1	} Holidays
Sunday, the 11 th	
Monday, the 12th September, 2016 (2.00 P.M. to 5.48 P.M.)	<ol style="list-style-type: none"> 1. Obituary reference to the death of Shri Panna Lal Nayyar, Ex-Deputy Speaker, Punjab Vidhan Sabha. 2. Presentation and Adoption of the Second Report of the Business Advisory Committee. 3. Official Resolution under Article 368 of the Constitution regarding ratification :- " That this House ratifies the amendments to the Constitution of India falling within the purview of Clauses (b) and (c) of the proviso to Clause (2) of Article 368, proposed to be made by the Constitution (One Hundred and Twenty-Second Amendment) Bill, 2014, as passed by both the Houses of Parliament." (Carried unanimously)

Date	Programme observed
	<p>4. Legislative Business-</p> <p>i) The Punjab Good Conduct Prisoners (Temporary Release) Amendment Bill, 2016. (Passed)</p> <p>ii) The Punjab Agricultural Produce Markets (Second Amendment) Bill, 2016. (Passed)</p> <p>iii) The Pepsu Townships Development Board (Amendment) Bill, 2016. (Passed)</p> <p>5. No-Confidence Motion - Sardar Charanjit Singh Channi, MLA and Leader of Opposition moved a motion under Rule 58 expressing want of confidence in the Council of Ministers headed by Sardar Parkash Singh Badal. (Disapproved)</p>
Tuesday, the 13th September, 2016	Holiday
Wednesday, the 14th September, 2016 (10.00 A.M. to 11.32 A.M.)	<p>1. Motion under Rule 16 regarding adjournment of the House sine-die. (Carried)</p> <p>2. Legislative Business-</p> <p>i) Motion regarding withdrawal of the Punjab Minimum Wages (Punjab</p>

Date	Programme observed
	<p>Amendment) Bill, 2015 which was introduced in and passed by the 14th Punjab Vidhan Sabha during its 10th Session, 2015 on the 25th March, 2015 and the assent thereof is awaited.</p> <p>(Carried)</p>
	<p>ii) The Punjab Regional and Town Planning and Development (Amendment) Bill, 2016.</p> <p>(Passed)</p>
	<p>iii) The Punjab Rural Development (Second Amendment) Bill, 2016.</p> <p>(Passed)</p>
	<p>iv) The Prisons (Punjab Amendment) Repeal Bill, 2016.</p> <p>(Passed)</p>
	<p>v) The Punjab Value Added Tax (Amendment) Bill, 2016.</p> <p>(Passed)</p>
	<p>vi) The Punjab Compulsory Registration of Marriages (Amendment) Bill, 2016.</p> <p>(Passed)</p>
	<p>vii) The Punjab Laws (Special Provisions) Bill, 2016.</p> <p>(Passed)</p>

Date	Programme observed
	<p>viii) The Punjab State Commission for Minorities (Second Amendment) Bill, 2016. (Passed)</p>
	<p>ix) The Khalsa University Bill, 2016. (Passed)</p>
	<p>x) The Sri Guru Ram Das University of Health Sciences Bill, 2016. (Passed)</p>
	<p>xi) The Punjab Municipal Corporation (Second Amendment) Bill, 2016. (Passed)</p>
	<p>xii) The Amritsar Culture and Tourism Development Authority Bill, 2016. (Passed)</p>
	<p>xiii) The Punjab State Commission for Scheduled Castes (Amendment) Bill, 2016. (Passed)</p>
	<p>xiv) The East Punjab Holdings (Consolidation and Prevention of Fragmentation) Amendment Bill, 2016. (Passed)</p>
	<p>xv) The Punjab State Legislature Members (Pension and Medical Facilities Regulation) Amendment Bill, 2016. (Passed)</p>

Date	Programme observed
	xvi) The Punjab Right to Service (Amendment) Bill, 2016. (Passed)
	xvii) The Punjab Municipal Corporation (Third Amendment) Bill, 2016. (Passed)
	xviii) The Punjab Municipal (Second Amendment) Bill, 2016. (Passed)
	xix) The Punjab Bureau of Investment Promotion Bill, 2016. (Passed)
	xx) The Punjab State Legislature Members (Pension and Medical Facilities Regulation) Second Amendment Bill, 2016. (Passed)
	xxi) The Punjab Khadi And Village Industries Board (Amendment) Bill, 2016. (Passed)
	xxii) The Indian Stamp (Punjab Third Amendment) Bill, 2016. (Passed)

3. PANEL OF CHAIRMEN

On the 8th September, 2016, the Speaker nominated the following Members to serve on the Panel of Chairmen under Rule 13(1) of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly) and an announcement was made by the Hon'ble Speaker in the House on the 9th September, 2016: -

1. Sardar Iqbal Singh Jhundani, MLA,
2. Sardar Gurpartap Singh Wadala, MLA,
3. Shri Brahm Mohindra, MLA,
4. Shri Manoranjan Kalia, MLA.

4. OBITUARY REFERENCES

References to the deaths of the following were made by the Hon'ble Speaker on 8th and 12th September, 2016:-

1. Shri Swaran Singh, Ex-MLA;
 2. Shri Ram Lal, Ex-MLA;
 3. Smt. Kamla Advani, W/o Sh.Lal Krishan Advani,
Ex-Deputy Prime Minister of India;
 4. Shri Amarjit Singh Bhatia, Veteran Senior Akali Dal Leader;
 5. Shri Jai Singh Sekhon, Eminent Jurist & Legal Luminary;
 6. Master Karta Ram, Freedom Fighter;
 7. Shri Gurcharan Singh, Freedom Fighter;
 8. Shri Gurdial Singh, Freedom Fighter;
 9. Shri Babu Singh, Freedom Fighter;
 10. Shri Sant Singh Patanga, Freedom Fighter;
- } 8.9.2016

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| 11. Shri Ratan Singh, Freedom Fighter; | } | 8.9.2016 |
| 12. Shri Amar Singh, Freedom Fighter; | | |
| 13. Shri Ratan Singh, Freedom Fighter; | | |
| 14. Smt. Chand Kaur, W/o of Satguru Jagjit Singh Namdhari; | | |
| 15. Shri Bharpur Singh Balbir, Ex-Chief Editor; | | |
| 16. Sardar Gurdial Singh, Renowned Punjabi Writer; and | | |
| 17. Shri Panna Lal Nayar, Ex-Deputy Speaker,
Punjab Vidhan Sabha. | } | 12.9.2016 |

All the Members stood in silence for two minutes as a mark of respect to the memory of the deceased.

5. LEGISLATION

The Sabha transacted Legislative Business on 12-9-2016 and 14-9-2016.

I. Official Bills

The Sabha passed 24 Bills in all (including 5 Principal Bills, 18 Amending Bills and 1 Repeal Bill). (please see table)

II. Non-Official Bills

NIL

TABLE

Sr No	Title of the Bill	Minister Introducing	Date of Introduction	Date of Consideration	Number of Speeches	Time taken in Minutes	Amendments Proposed	Amendments not moved/ withdrawn/ held out of order/ leave refused	Amendments Carried	Total time taken in minutes for the disposal of the Bills	Date of Passing	Remarks
1.	The Punjab Good Conduct Prisoners (Temporary Release) Amendment Bill 2016	Jails Minister	12-09-2016	12-09-2016	SAD/BJP/(Treasury) INC IND. 7	SAD/BJP/(Treasury) INC IND. 14 17 ó	SAD/BJP/(Treasury) INC IND. ó ó ó	SAD/BJP/(Treasury) INC IND. ó ó ó	SAD/BJP/(Treasury) INC IND. ó ó ó	31	12-09-2016	
2.	The Punjab Agricultural Product Markets (Second Amendment) Bill, 2016	Agriculture Minister	12-09-2016	12-09-2016	SAD/BJP/(Treasury) INC IND. - 1	SAD/BJP/(Treasury) INC IND. 3 - ó	SAD/BJP/(Treasury) INC IND. ó ó ó	SAD/BJP/(Treasury) INC IND. ó ó ó	SAD/BJP/(Treasury) INC IND. ó ó ó	3	12-09-2016	

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3.	The Pepsu Townships Development Board (Amendment) Bill, 2016	Revenue Minister	12-09-2016	09-09-2016	-	03	0	0	0	03	12-09-2016	
4.	The Punjab Minimum Wages (Punjab Amendment) Bill, 2015	The Punjab Minister										The Forests and Labour Minister has withdrawn the Bill on 14-9-2016 which was passed on 25.3.2015 and Assent to which is awaited
5.	The Punjab Regional and Town Planning and Development (Amendment) Bill, 2016	Finance Minister	14-09-2016	04-09-2016	-	03	0	0	0	03	14-09-2016	

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6.	The Punjab Rural Development (Second Amendment) Bill, 2016	Agriculture Minister	14-09-2016	14-09-2016	-	3	3	0	0	0	14-09-2016	
7.	The Prisons (Punjab Amendment) Repeal Bill, 2016	Jails Minister	14-09-2016	14-09-2016	-	3	3	0	0	0	14-09-2016	
8.	The Punjab Value Added Tax (Amendment) Bill, 2016	Finance Minister	14-09-2016	14-09-2016	-	3	3	0	0	0	14-09-2016	

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9	The Punjab Compulsory Registration of Marriages (Amendment) Bill, 2016	Chief Minister	14-09-2016	14-09-2016	-	3	0	0	0	3	14-09-2016	
10	The Punjab Laws (Special Provisions) Bill, 2016	Finance Minister	14-09-2016	14-09-2016	-	3	0	0	0	3	14-09-2016	
11	The Punjab State Commission for Minorities (Second Amendment) Bill, 2016	Chief Minister	14-09-2016	14-09-2016	-	3	0	0	0	3	14-09-2016	

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12	The Khalsa University Bill, 2016	Higher Education Minister	14-09-2016	14-09-2016	-	3	0	0	0	3	14-09-2016	
13	The Sri Guru Ram Dass University of Health Sciences Bill, 2016	Higher Education Minister	14-09-2016	14-09-2016	-	3	0	0	0	3	14-09-2016	
14	The Punjab Municipal Corporation (Second Amendment) Bill, 2016	Local Government Minister	14-09-2016	14-09-2016	-	3	0	0	0	3	14-09-2016	

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15	The Amritsar Culture and Tourism Development Authority, Bill, 2016	Tourism and Cultural Affairs Minister	14-09-2016	14-09-2016	-	03	00	00	00	03	14-09-2016	
16	The Punjab State Commission for Scheduled Castes (Amendment) Bill, 2016	Welfare Minister	14-09-2016	14-09-2016	-	03	00	00	00	03	14-09-2016	
17	The East Punjab Holdings (Consolidation and Prevention of Fragmentation) Bill, 2016	Revenue Minister	14-09-2016	14-09-2016	-	03	00	00	00	03	14-09-2016	

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18	The Punjab State Legislature Members (Pension and Medical Facilities Regulation) Amendment Bill, 2016	Parliamentary Affairs Minister	14-09-2016	14-09-2016	-	03	06	06	06	3	14-09-2016	
19	The Punjab Right to Service (Amendment) Bill, 2016	Finance Minister	14-09-2016	14-09-2016	-	03	06	06	06	3	14-09-2016	
20	The Punjab Municipal Corporation (Third Amendment) Bill, 2016	Local Government Minister	14-09-2016	14-09-2016	-	03	06	06	06	3	14-09-2016	

Sr No	Title of the Bill	Minister Introducing	Date of Introduction	Date of Consideration	Number of Speeches	Time taken in Minutes	Amendments Proposed	Amendments not moved/ withdrawn/ held out of order/ leave refused	Amendments Carried	Total time taken in minutes for the disposal of the Bills	Date of Passing	Remarks
21	The Punjab Municipal (Second Amendment) Bill, 2016	Local Government Minister	14-09-2016	14-09-2016	-	03	00	00	00	03	14-09-2016	
22	The Punjab Bureau of Investment Promotion Bill, 2016	Finance Minister	14-09-2016	14-09-2016	-	03	00	00	00	03	14-09-2016	
23	The Punjab State Legislature Members (Pension and Medical Facilities Regulation) Second Amendment Bill, 2016	Parliamentary Affairs Minister	14-09-2016	14-09-2016	-	03	00	00	00	03	14-09-2016	

Sr No	Title of the Bill	Minister Introducing	Date of Introduction	Date of Consideration	Number of Speeches	Time taken in Minutes	Amendments Proposed	Amendments not moved/ withdrawn/ held out of order/ leave refused	Amendments Carried	Total time taken in minutes for the disposal of the Bills	Date of Passing	Remarks
24	The Punjab Khadi and Village Industries Board Amendment) Bill, 2016	Parliamentary Affairs Minister	14-09-2016	14-09-2016	-	03	00	00	00	03	14-09-2016	
25	The Indian Stamp (Punjab Third Amendment) Bill, 2016	Revenue Minister	14-09-2016	14-09-2016	-	03	00	00	00	03	14-09-2016	

6. SYNOPSIS OF BILLS PASSED BY THE VIDHAN SABHA

1. The Punjab Good Conduct Prisoners (Temporary Release) Amendment Bill, 2016.

(Introduced and passed on the 12th September, 2016)

This Bill seeks to amend the Principal Act so as to include additional repair / renovation of houses or agriculture and allied activities as a ground for the purpose of giving parole.

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2. The Punjab Agricultural Produce Markets (Second Amendment) Bill, 2016.

(Introduced and passed on the 12th September, 2016)

This Bill seeks to amend the Principal Act so as to appoint a Senior Vice-Chairman in the Punjab State Agricultural Marketing Board in order to improve the functioning of the Board.

3. The Pepsu Townships Development Board (Amendment) Bill, 2016.

(Introduced and passed on the 12th September, 2016)

This Bill seeks to amend the Principal Act so as to appoint a Senior Vice-Chairman in the Punjab Pepsu Townships Development Board in order to make it more broad-based.

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4. The Punjab Regional and Town Planning and Development (Amendment) Bill, 2016.

(Introduced and passed on the 14th September, 2016)

This Bill seeks to amend the Principal Act so as to increase the time period from 10 years to 15 years for allowing the continuance use of any land as per the Punjab Regional and Town Planning & Development Act, 1995.

5. The Punjab Rural Development (Second Amendment) Bill, 2016.

(Introduced and passed on the 14th September, 2016)

This Bill seeks to amend the Principal Act so as to insert an enabling provision for the Government to give directions for the utilization of fund for betterment of producers and persons paying the fee including the dealers under the Punjab Rural Development Act.

6. The Prisons (Punjab Amendment) Repeal Bill, 2016.

(Introduced and passed on the 14th September, 2016)

This Bill seeks to amend the Principal Act so as to repeal the Prisons (Punjab Amendment) Act, 2011 in view of enacting a fresh Act by the Government in the year 2013.

7. The Punjab Value Added Tax (Amendment) Bill, 2016.

(Introduced and passed on the 14th September, 2016)

This Bill replaces the Punjab Value Added Tax (Amendment) Ordinance, 2016 (Punjab Ordinance No. 5 of 2016), which was promulgated to amend the Principal Act so as to vesting powers with the Hon'ble High Court to dispense with prior deposit of full tax by recording the reasons.

8. The Punjab Compulsory Registration of Marriages (Amendment) Bill, 2016.

(Introduced and passed on the 14th September, 2016)

This Bill seeks to amend the Principal Act so as to enable the people to register their marriages under either the amended Anand Marriages Act, 1909 or the Punjab Compulsory Registration of Marriages

Act, 2012.

9. The Punjab Laws (Special Provisions) Bill, 2016.

(Introduced and passed on the 14th September, 2016)

This Bill seeks to make special provisions for resolving the problems associated with the development of unauthorized colonies and thereby leading to infrastructure issues in the State of Punjab within a period of six months and for the matters connected therewith or incidental thereto.

10. The Punjab State Commission for Minorities (Second Amendment) Bill, 2016.

(Introduced and passed on the 14th September, 2016)

This Bill seeks to amend the Principal Act so as to create a post of Senior Vice-President in the Punjab State Commission for Minorities.

11. The Khalsa University Bill, 2016.

(Introduced and passed on the 14th September, 2016)

This Bill replaces the Khalsa University Ordinance, 2016 (Punjab Ordinance No. 6 of 2016), which was promulgated to establish and incorporate a University in the State of Punjab to be known as the Khalsa University for the purposes of making provisions for instruction, teaching, education, research, training and related activities at all levels in disciplines of higher education including professional, medical, technical, general education, language and literature and to provide for the matters connected therewith or incidental thereto.

12. The Sri Guru Ram Das University of Health Sciences Bill, 2016.

(Introduced and passed on the 14th September, 2016)

This Bill replaces the Sri Guru Ram Das University of Health Sciences Ordinance, 2016 (Punjab Ordinance No. 7 of 2016), which was promulgated to establish and incorporate a University in the State of Punjab to be known as Sri Guru Ram Das University of Health Sciences for the purposes of making provisions for instruction, teaching, education, research, training and related activities at all levels in the disciplines of Health Sciences and to provide for the matters connected therewith or incidental thereto.

13. The Punjab Municipal Corporation (Second Amendment) Bill, 2016.
(Introduced and passed on the 14th September, 2016)

This Bill seeks to amend the Principal Act so as to appoint Class I Officer as Commissioner of a Municipal Corporation.

14. The Amritsar Culture and Tourism Development Authority Bill, 2016.
(Introduced and passed on the 14th September, 2016)

This Bill seeks to provide for the constitution of an Authority for preservation, maintenance, cleanliness, provision for supply of essential services like electricity, water supply, beautification and monument lighting, sanitation, proper maintenance of roads and disposal of solid waste in the vicinity and around the specified areas or sites, services / structures for development and promotion of tourism in Amritsar.

15. The Punjab State Commission for Scheduled Castes (Amendment) Bill, 2016.

(Introduced and passed on the 14th September, 2016)

This Bill seeks to amend the Principal Act so as to increase the number of Non-Official members from 3 to 10, and from these members appoint one Senior Vice Chairman and one Vice Chairman.

16. The East Punjab Holdings (Consolidation and Prevention of Fragmentation) Amendment Bill, 2016.

(Introduced and passed on the 14th September, 2016)

This Bill seeks to amend the Principal Act so as to allot 5 marla plots to landless persons viz. members of Scheduled Castes / landless labourers and Economically Weaker Section / Other Backward Classes, out of the Jumla Mustarka land kept reserved for common purposes.

17. The Punjab State Legislature Members (Pension and Medical Facilities Regulation) Amendment Bill, 2016.

(Introduced and passed on the 14th September, 2016)

This Bill seeks to amend the Principal Act so as to increase the pension of Ex-Members of Punjab Vidhan Sabha from Rs. 10,000/- and Rs.7500/- to Rs. 15,000/- and Rs.10,000/- respectively.

18. The Punjab Right to Service (Amendment) Bill, 2016.

(Introduced and passed on the 14th September, 2016)

This Bill replaces the Punjab Right to Service (Amendment) Ordinance, 2016 (Punjab Ordinance No. 4 of 2016), which was promulgated to amend the Principal Act so as to increase the number of posts of Commissioners from 4 to 10 and to give more powers to the appellate authorities for ensuring speedier disposal of pending requests.

19. The Punjab Municipal Corporation (Third Amendment) Bill, 2016.

(Introduced and passed on the 14th September, 2016)

This Bill seeks to amend the Principal Act so as to enable the State Government to frame appropriate scheme as a one time measure, with

respect to municipal properties such as lease of property, creation of assets, protection and build up cash reserve, etc.,

20. The Punjab Municipal (Second Amendment) Bill, 2016.

(Introduced and passed on the 14th September, 2016)

This Bill seeks to amend the Principal Act so as to enable the State Government to frame appropriate scheme, as a one time measure, with respect to municipal properties such as lease of property, creation of assets, protection and build up cash reserve etc.

21. The Punjab Bureau of Investment Promotion Bill, 2016.

(Introduced and passed on the 14th September, 2016)

This Bill seeks to repeal the Punjab Industrial Facilitation Act, 2005 (Punjab Act No. 23 of 2005) and to provide for expeditious clearance of investment proposals (both regulatory and fiscal) in the State of Punjab and to implement investment promotion policies that may be announced by the State Government from time to time and for the matters connected therewith or incidental thereto.

22. The Punjab State Legislature Members (Pension and Medical Facilities Regulation) Second Amendment Bill, 2016.

(Introduced and passed on the 14th September, 2016)

This Bill seeks to amend the Principal Act, so as to provide pension to Ex-MLAs by removing the condition of resigning during last six months of his/her tenure and to make a provision that no person shall be entitled to pension for the period for which he is disqualified by Court under provisions of the Representation of the People Act, 1951.

23. The Punjab Khadi and Village Industries Board (Amendment) Bill, 2016.
(Introduced and passed on the 14th September, 2016)

This Bill seeks to amend the Principal Act so as to create the post of Senior Vice-Chairman in the Punjab Khadi and Village Industries Board for proper and smooth functioning of the Board.

24. The Indian Stamp (Punjab Third Amendment) Bill, 2016.
(Introduced and passed on the 14th September, 2016)

This Bill seeks to amend the Principal Act so as to abolishing levying of 2% stamp duty in order to enthuse the buyers to get sale deed registered instead of obtaining power of attorneys.

7. RESOLUTION

The following official Resolution was moved on the 12th September, 2016 by the Finance Minister:-

"That this House ratifies the amendments to the Constitution of India falling within the purview of Clauses (b) and (c) of the proviso to Clause (2) of Article 368, proposed to be made by the Constitution (One Hundred and Twenty-Second Amendment) Bill, 2014, as passed by both the Houses of Parliament."

The motion was put to the vote of the House and carried unanimously.

8. PAPERS RE-LAID / LAID

Sr. No.	By whom Re-Laid/Laid	Date on which Re-Laid/Laid	Subject
1	2	3	4
1.	Minister for Parliamentary Affairs	9-9-2016	<ol style="list-style-type: none"> 1. The Punjab Value Added Tax, (Amendment) Ordinance, 2016 (Punjab Ordinance No.5 of 2016), as required under Article 213 (2)(a) of Constitution of India. 2. The Notification No. S.O.49/C.A.22/2005/S.24/2016, dated the 7th June, 2016 regarding exemption of Organizations / Departments from the provision of the Right to Information Act, 2005, as required under Section 25(5) of the Right to Information Act, 2005. 3. The Annual Administrative Report of the Punjab State Industrial Development Corporation Limited for the year 2014-15, as required under Section 619-A of the Companies Act, 1956. 4. The 35th Annual Report of the Punjab State Seeds Corporation Limited for the year 2010-11, as required under Section 619-A of the Companies Act, 1956. 5. The Audit Report on the Accounts of the Punjab Financial Corporation,

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			Chandigarh for the year ended 31st March, 2014, as required under Section 37(6) of the Punjab State Financial Corporation Act, 1951.
2.	Minister for Parliamentary Affairs	12-9-2016	<p>6. The Constitution (One Hundred and Twenty-Second Amendment) Bill, 2014, passed by both the Houses of Parliament.</p> <p>7. The 10th Annual Report & Accounts of the Punjab State Grains Procurement Corporation Limited for the year 2012-13, as required under Section 619-A of the Companies Act, 1956.</p> <p>8. The Separate Audit Reports of the Comptroller and Auditor General of India on the Accounts of the Punjab Building and other Construction Workers Welfare Board, Chandigarh for the years ended 31st March, 2010 and 31st March, 2011, as required under Section 27(5) of the Building and other Construction Worker's (Regulation of Employment and Conditions of Service) Act, 1996.</p> <p>9. The 4th Annual Report of the Punjab State Transmission Corporation Limited (PSTCL) for the year 2013-14, as required under Section 619-A of the</p>

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			Companies Act, 1956.
			10. The 33rd Annual Report & Accounts of the Punjab Tourism Development Corporation Limited for the year 2011-12, as required under Section 619-A of the Companies Act, 1956.
			11. The 12th Annual Report & Accounts of the Punjab Agro Foodgrains Corporation Limited for the year 2013-14, as required under Section 619-A of the Companies Act, 1956.
			12. The Annual Report & Accounts of the Punjab Small Industries & Export Corporation Limited, Chandigarh for the year 2012-13, as required under Section 619-A of the Companies Act, 1956.
			13. The 11th Annual Report & Accounts of the Neem Chameli Tourist Complex Limited for the year 2013-14, as required under Section 619-A of the Companies Act, 1956.
			14. The 11th Annual Report & Accounts of the Gulmohar Tourist Complex (Holiday Home) Limited for the year 2013-14, as required under Section 619-A of the Companies Act, 1956.
			15. The 10th Annual Report & Accounts of the Amritsar Hotel Limited for the

1	2	3	4
			year 2012-13, as required under Section 619-A of the Companies Act, 1956.
			16. The 19th Annual Report of the Punjab State Container & Warehousing Corporation Limited, Chandigarh (CONWARE) for the year 2013-14, [as required under Section 619-A of the Companies Act, 1956.
3.	Minister for Parliamentary Affairs	14-9-2016	17. i) Report of the Comptroller and Auditor General of India on Social, General and Economic Sectors (Non-Public Sector Undertakings) for the year ended 31st March, 2015 Govt. of Punjab; and ii) Annual Technical Inspection Report on Panchayati Raj Institutions and Urban Local Bodies for the year ended 31st March, 2015-Govt. of Punjab, [as required under Article 151 (2) of the Constitution of India.
			18. i) The Punjab Right to Service (Amendment) Ordinance, 2016 (Punjab Ordinance No. 4 of 2016); ii) The Khalsa University Ordinance, 2016 (Punjab Ordinance No. 6 of 2016); and iii) The Sri Guru Ram Das University

1	2	3	4
			of Health Sciences Ordinance, 2016 (Punjab Ordinance No. 7 of 2016),
			[as required under Article 213 (2)(a) of the Constitution of India.
		19.	The Punjab Development Fund Rules, 2016, as required under Section 9(3) of the Punjab Development Fund Act, 2014.
		20.	The Annual Administrative Report of the Punjab Financial Corporation, Chandigarh for the year 2013-14, as required under Section 37(7) of the State Financial Corporation Act, 1951.
		21.	The Annual Report of the Punjab State Information Commission, Chandigarh for the year 2012, as required under Section 25(4) of the Right to Information Act, 2005.
		22.	The Annual Reports of the Jalandhar Development Authority, Jalandhar (JDA) for the years 2013-14 and 2014-15, as required under Section 54(2) of the Punjab Regional & Town Planning and Development Act, 1995.
		23.	The Annual Report of the Amritsar Development Authority, Amritsar

1	2	3	4
			(ADA) for the year 2014-15, as required under Section 54(2) of the Punjab Regional & Town Planning and Development Act, 1995.
		24.	The Annual Audit Report of the Patiala Urban Planning and Development Authority, Patiala for the year 2013-14, as required under Section 53(1) of the Punjab Regional & Town Planning and Development Act, 1995.
		25.	The Annual Statement of Accounts of the Jalandhar Development Authority (JDA) for the year 2013-14, as required under Section 53(5) of the Punjab Regional & Town Planning and Development Act, 1995.
		26.	The Annual Report of the Greater Mohali Area Development Authority (GMADA) for the year 2014-15, as required under Section 54(2) of the Punjab Regional & Town Planning and Development Act, 1995.
		27.	The Annual Reports of the Bathinda Development Authority (BDA) for the years 2013-14 and 2014-15, as required under Section 54(2) of the Punjab Regional & Town Planning

1	2	3	4
			and Development Act, 1995.
		28.	The Annual Statement of Accounts of the Amritsar Development Authority, Amritsar (ADA) for the year 2013-14, as required under Section 53(5) of the Punjab Regional & Town Planning and Development Act, 1995.
		29.	The Annual Administrative Report of the Patiala Urban Planning & Development Authority, Patiala (PDA) for the year 2012-13, as required under Section 54(2) of the Punjab Regional & Town Planning and Development Act, 1995.
		30.	The Annual Financial Statements and separated Audit Reports of the State Legal Aid Fund for the year 2009-10 and 2010-11, as required under Section 16 of the Legal Services Authority Act, 1987.
		31.	The Financial Statement of the Greater Ludhiana Area Development Authority, Ludhiana (GLADA) for the financial year 2014-15, as required under Section 53(2) of the Punjab Regional & Town Planning and Development Act, 1995.

1	2	3	4
			<p>32. The Annual Administrative Report of the Greater Ludhiana Area Development Authority, Ludhiana (GLADA) for the year 2014-15, as required under Section 54(2) of the Punjab Regional & Town Planning and Development Act, 1995.</p> <p>33. The Audit Report on the Accounts of the Punjab Labour Welfare Board for the year 2002-03.</p> <p>34. The Separate Audit Report of the Comptroller and Auditor General of India on the Accounts of the Punjab Building and other Construction Workers Welfare Board, Chandigarh for the year ended 31st March, 2012, as required under Section 27(5) of the Building and other Construction Worker's (Regulation of Employment and Conditions of Service) Act, 1996.</p> <p>35. The Statement of trends in receipts and expenditure in relation to the Budget (2015-16) from 1.4.2015 to 31.3.2016, as required under Section 6(1) of the Punjab Fiscal Responsibility and Budget Management Act, 2003.</p>

1	2	3	4
		36.	The 34th Annual Report & Accounts of the Punjab Tourism Development Corporation Limited for the year 2012-13, as required under Section 619-A of the Companies Act, 1956.
		37.	The 1st, 2nd and 3rd Annual Reports of the Punjab State Commission for NRIs for the years 2012-13, 2013-14 and 2014-15 respectively, as required under Section 20 of the Punjab State Commission for Non-Residents Indians Act, 2011.

9. REPORTS PRESENTED/LAID

By whom presented/laid	Date on which presented/laid	Subject
<i>I. BUSINESS ADVISORY COMMITTEE</i>		
Speaker	9-9-2016	First Report of the Business Advisory Committee.
Speaker	12-9-2016	Second Report of the Business Advisory Committee.
<i>II. COMMITTEE OF PRIVILEGES</i>		
The Chairman	9-9-2016	Eighth Interim Report of the Committee of Privileges regarding privilege issue raised by Shri Madan Mohan Mittal, Minister for Parliamentary Affairs, Punjab.

10. QUESTION OF PRIVILEGE

The following Notice of Privilege Motion was received, which is as under:-

Date of Motion	Member / Minister giving notice	Subject	Remarks
8.9.2016	Shri Sunil Kumar Jakhar, MLA	Regarding assurance given by Deputy Chief Minister on the floor of the House on 18th March, 2016.	Disallowed

11. OTHER MOTIONS

Sr. No.	Minister / Member moving	Moved on	Discussed on	Subject	Remarks / Decision
1.	Minister for Parliamentary Affairs	9-9-2016	9-9-2016	Adoption of the recommendations contained in the First Report of the Business Advisory Committee.	Carried
2.	Minister for Parliamentary Affairs	12-9-2016	12-9-2016	Adoption of the recommendations contained in the Second Report of the Business Advisory Committee.	Carried
3.	Minister for Parliamentary Affairs	14-9-2016	14-9-2016	Motion under Rule 16 regarding Adjournment of the House sine-die.	Carried

12. NO-CONFIDENCE MOTION

One notice of motion expressing want of confidence in the Council of Ministers headed by Sardar Parkash Singh Badal, Chief Minister, Punjab was received from Sardar Charanjit Singh Channi, MLA & Leader of Opposition. The leave to move the No-confidence Motion was granted by the House on the 9th September, 2016 and the said motion was disapproved by the House.

13. CALLING ATTENTION NOTICES UNDER RULE 66

In all, 20 Notices of Calling Attention to matters of urgent public importance were received. Out of these, 7 were admitted and 2 were filed due to paucity of time. Out of these 7, 4 Call Attention Notices were not moved in the House and 2 were postponed. The other notices were disallowed by the Speaker in his Chamber on one ground or the other.

The detail of one admitted Notice which was taken up in the House is given below:-

Calling Attention Notice No.	Member(s) Calling Attention	Date	Subject	Remarks
13	Sardar Jagmohan Singh Kang	12-09-2016	Regarding wide spread dengue in Kharar City and its surrounding areas falling under Kharar Assembly Constituency in District S.A.S. Nagar.	The Minister for Health and Family Welfare made a statement.

14. STATEMENT BY A MINISTER

The Health and Family Welfare Minister made a statement in reply to Call Attention Notice No. 13 on 12.09.2016.

15. STATEMENTS MADE IN REPLY TO MATTERS RAISED DURING ZERO HOUR

Following Statements were made in reply to various matters raised by the Hon'ble Members during Zero Hour, the details of which are as under:-

Sr. No.	Date	Made by	Subject Matter
1.	09.09.2016	Chief Minister	Regarding building of memorial for soldiers in the State.
2.	12.09.2016	Revenue Minister	Regarding taking action against Sh. Gurvinder Singh, Tehsildar, Amritsar-II.
3.	12.09.2016	Minister for Welfare of Scheduled Castes	Regarding giving SC Scholarships to SC students in the State

16. COMPARATIVE STATEMENT OF SPEECHES MADE AND TIME TAKEN

	Number of speeches made by				Time taken by			
	Treasury Benches		Members of Indian National Congress Party	Independents	Treasury Benches		Members of Indian National Congress Party	Independents
	Members excluding Ministers	Ministers			Members excluding Ministers	Ministers		
1	2	3	4	5	6	7	8	
4	5	10	--	H.M.	H.M.	H.M.	H.M.	
21.00%	26.50%	52.50%	--	1.11	1.41	1.21	--	
				28.06%	39.92%	32.02%	--	

Notes:

1. Observations/Statements/Rulings etc. made by the Chair and time taken thereon are not included in the above Statement.
2. Question Hour has been excluded from the Statement.
3. Speeches made and time taken by the Chief Parliamentary Secretaries have been included in the category of Ministers.
4. Time taken on Divisions, Adjournment Motions, Call Attention Notices, Privilege Motions, No-confidence Motions, Points of Order, Personal Explanations, Congratulatory Speeches, Presentation of Reports and other such Papers etc., if any, is also excluded from the Statement.

17. FIGURES RELATING TO QUESTIONS

1.	Total No. of sittings of the Sabha	4
2.	Total No. of Notices of Starred Questions received	171
	No. of Starred Questions Admitted	129
	Total No. of Notices of Unstarred Questions	8
	No. of Unstarred Questions Admitted *11 (Eleven STARRED QUESTIONS WERE ADMITTED AS UNSTARRED QUESTIONS BY THE HON'BLE SPEAKER)	19
	Short Notice Questions	Nil
3.	Total No. of sittings at which Questions were not taken up	2
4.	Total No. of Members from whom Notices were received	38
5.	Total No. of Questions placed on the Order Paper	79
	Starred Questions	60
	Unstarred Questions	19
	Short Notice Questions	—
6.	Total No. of Starred Questions to which oral answers were given	24
7.	Total No. of Starred Questions deemed to have been answered under Rule-38	9
8.	Total No. of Starred Questions converted into Unstarred Questions	55
9.	Total No. of Unstarred Questions replied to	15
10.	Total No. of Starred Questions Postponed	5
11.	Number of Starred Questions which were Not Put	2
12.	Maximum No. of Questions addressed to any one Minister	5
	(1) PWD (B&R) Minister	
13.	Maximum No. of Questions orally answered by any one Minister PWD (B&R) Minister	2

18. QUESTIONS ' STATEMENT

Type of Questions	No. of Notices Received	No. of Notices Considered	No. of Notices Admitted	No. of Notices Disallowed	No. of Notices Referred with other back. notices on the same subject.	No. of Notices Postponed	No. of Notices Put.	No. of Questions answered	No. of Questions converted into Unstarred	No. of Questions deemed to have been asked.	No. of Notices drawn	No. of Notices asked.	No. of Notices prorogated	No. of Notices suspended	No. of Questions put due to suspension of Question Hour by the Hon'ble Speaker
Starred Questions	171	150	129	6	4	4	5	2	24	55	9	37	14	20*	
Unstarred Questions	8	19**	-	-	-	4	-	-	15	-	-	-	-	-	-
Short Notice Questions	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-

*Question Hour was suspended by Hon'ble Speaker on 14/09/2016

**11 (ELEVEN STARRED QUESTIONS WERE ADMITTED AS UNSTARRED QUESTIONS BY THE HON'BLE SPEAKER)

19. STATEMENT SHOWING THE NUMBER OF LISTED STARRED QUESTIONS, DATE-WISE AND MINISTER-WISE.

Date	Local Government Minister	Finance Minister	Irrigation Minister	PWD(B&R) Minister	Health & Family Welfare Minister	Food & Supplies Minister	Education Minister	Higher Education Minister	Revenue Minister	Defence Services & Welfare Minister
09-09-2016	1	2	1	4	3	-	3	1	1	-
12-09-2016	2	-	2	5	2	3	1	-	2	-
14-09-2016	1	-	2	2	2	2	-	1	2	1

Date	Rural Development & Panchayats Minister	Agriculture Minister	Animal Husbandry Minister	Transport Minister	Cultural Affairs Minister	Technical Education Minister	Total
09-09-2016	1	2	-	-	1	-	20
12-09-2016	2	1	-	-	-	-	20
14-09-2016	1	2	1	2	-	1	20
Total : 60							

20. STATEMENT SHOWING THE NUMBER OF STARRED QUESTIONS ANSWERED, DATE-WISE AND PARTY-WISE

DATE	S.A.D.	B.J.P.	I.N.C.	INDEPENDENT	TOTAL
09-09-2016	6	—	6	—	12
12-09-2016	6	—	6	—	12
*14-09-2016	—	—	—	—	—
Total					24

*Question Hour was suspended by Hon'ble Speaker on 14/09/2016

21. STATEMENT SHOWING THE NUMBER OF STARRED QUESTIONS DEEMED TO HAVE BEEN ANSWERED UNDER RULE 38, DATE-WISE AND PARTY-WISE

DATE	S.A.D.	B.J.P.	I.N.C.	INDEPENDENT	TOTAL
09-09-2016	3	—	2	—	5
12-09-2016	2	—	2	—	4
*14-09-2016	—	—	—	—	—
Total					9

*Question Hour was suspended by Hon'ble Speaker on 14/09/2016

22. STATEMENT SHOWING THE NUMBER OF STARRED QUESTIONS POSTPONED, DATE-WISE AND PARTY-WISE

DATE	S.A.D.	B.J.P.	I.N.C.	INDEPENDENT	TOTAL
09-09-2016	–	–	1	–	1
12-09-2016	2	–	2	–	4
*14-09-2016	–	–	–	–	–
Total					5

*Question Hour was suspended by Hon'ble Speaker on 14/09/2016

23. STATEMENT SHOWING THE STARRED QUESTIONS NOT- PUT, DATE-WISE AND PARTY-WISE

DATE	S.A.D.	B.J.P.	I.N.C.	INDEPENDENT	TOTAL
09-09-2016	1	–	1	–	2
12-09-2016	–	–	–	–	–
*14-09-2016	–	–	–	–	–
Total					2

*Question Hour was suspended by Hon'ble Speaker on 14/09/2016

24. STATEMENT SHOWING THE NUMBER OF STARRED QUESTIONS, DATE-WISE AND PARTY-WISE

DATE	S.A.D.	B.J.P.	I.N.C.	INDEPENDENT	TOTAL
09-09-2016	--	--	--	--	--
12-09-2016	--	--	--	--	--
14-09-2016	3	2	15	--	20
Total					20

*Question Hour was Suspended by Hon'ble Speaker on 14/09/2016

25. WALK-OUTS

Sr. No.	Date	Member(s) Walking Out	Occasion
1.	2.	3.	4.
1.	12.09.2016	Shri Amrinder Singh Raja Warring and Shri Bharat Bhushan Ashu, Members of the Indian National Congress Party	As a protest against not allowing time to speak during Zero Hour
2.	12.09.2016	All the Members of the Indian National Congress Party, present in the House (except Shri Bharat Bhushan Ashu, Sardar Jagmohan Singh Kang, Shri Amrinder Singh Raja Warring and Shri Rakesh Pandey) and Independent Member Shri Rajnish Kumar	As a protest against the Non-payment of Scholarships to the SC students.

26. UNPARLIAMENTARY /UNDESIRABLE EXPRESSIONS

Sr. No.	Expressions	Occasion	Date
1	2	3	4
1	<p>ਸ਼੍ਰੀ ਤਰਲੋਚਨ ਸਿੰਘ : ..ਮੰਤਰੀ ਸਾਹਿਬ ਹਾਊਸ ਨੂੰ ਮਿਸਲੀਡ ਕਰ ਰਹੇ ਹਨ... ਤੁਸੀਂ ਹਾਊਸ ਨੂੰ ਮਿਸਲੀਡ ਕਿਉਂ ਕਰ ਰਹੇ ਹੋ। ਜੇਕਰ ਤੁਹਾਨੂੰ ਨਹੀਂ ਪਤਾ ਤਾਂ ਹਾਊਸ ਨੂੰ ਮਿਸਲੀਡ ਤਾਂ ਨਾ ਕਰੋ। ਤੁਸੀਂ ਕਿਉਂ ਝੂਠ ਬੋਲਣ ਲੱਗੇ ਹੋ।</p> <p>Shri Tarlochan Singh :-The Minister is misleading the House why are you misleading the House? If you do not know anything, at least do not mislead the House. Why are you telling lies?</p>	(When used with reference to Health Minister)	9.9.2016
2	<p>ਸਰਦਾਰ ਚਰਨਜੀਤ ਸਿੰਘ ਚੰਨੀ : ..ਇਹ ਕਿਆ ਹੋ ਰਿਹਾ ਹੈ ਜੀ। ...ਇਹ ਕਿਆ ਤਰੀਕਾ ਹੈ ਜੀ। ... ਚੇਅਰਮੈਨ ਸਾਹਿਬ, ਤੁਸੀਂ ਜਿਸ ਸੀਟ ਉਤੇ ਬੈਠੇ ਹੋ, ਉਸ ਦੀ ਥੋੜ੍ਹੀ ਜਿਹੀ ਇੱਜ਼ਤ ਰੱਖੋ।</p> <p>Sardar Charanjit Singh Channi :- What is going on? ..Is this the way. Mr. Chairman, have some respect for the Chair you are occupying.</p>	(When used with reference to Mr. Chairman)	9.9.2016

Sr. No.	Expressions	Occasion	Date
3	ਸਰਦਾਰ ਚਰਨਜੀਤ ਸਿੰਘ ਚੰਨੀ : ..ਬਾਦਲ ਪਰਿਵਾਰ ਨੇ, ਬਾਦਲ ਸਰਕਾਰ ਨੇ ਸਾਡੀ ਪੜ੍ਹਾਈ ਖੋਹ ਲਈ, ਸਾਡੀਆਂ ਨੌਕਰੀਆਂ ਖੋਹ ਲਈਆਂ।...	(When used with reference to Chief Minister)	9.9.2016
	Sardar Charanjit Singh Channi:- The Badal family, the Badal Government has deprived us of education, has made us jobless.		
4	ਸਰਦਾਰ ਚਰਨਜੀਤ ਸਿੰਘ ਚੰਨੀ : ..ਤੁਸੀਂ ਡੰਗਰਾਂ ਦੇ ਮੰਤਰੀ ਹੋ? Sardar Charanjit Singh Channi:- Are you the Animals Minister?	(When used with reference to Animal Husbandry Minister)	9.9.2016
5.	Shri Sunil Jakhar: Speaker Sahib, he is the most unparliamentary Minister. He does not need to tell me.	(While addressing the Parliamentary Affairs Minister)	12.09.2016
6.	ਸਰਦਾਰ ਅਜੀਤ ਇੰਦਰ ਸਿੰਘ ਮੋਫਰ: . ਤੇਰੇ ਪੱਲੇ ਕੀ ਹੈ, ਉਸ ਇਲਾਕੇ ਵਿੱਚ ਤੇਰੀ ਇੰਨੀ ਬਦਨਾਮੀ ਹੈ, ਮੈਂ ਜਿਹੜੇ ਇਲਾਕੇ ਵਿੱਚ ਜਾਂਦਾ ਹਾਂ ਉਹ ਕਹਿੰਦੇ ਹਨ ਕਿ ਆਹ ਐਮ.ਐਲ.ਏ .. Sardar Ajit Inder Singh Mofar: What is your capability, you have such a bad reputation in that area, whenever I visit any area, people say this MLAí .	(While addressing Sardar Virsa Singh Valtoha)	12.09.2016

27. DHARNA

Sr. No.	Date	Member(s) sitting on Dharna	Occasion
1.	2.	3.	4.
1.	12.09.2016	All the Members of the Indian National Congress Party, present in the House and Shri Rajnish Kumar, Independent Member sat on 'dharna' in protest.	As a protest against not giving the daily allowance under D.C. Rates and only giving Rs. 33/- to the cooks serving under Mid-day meal scheme.
2.	12.09.2016	Independent Members Sardar Simarjit Singh Bains, Sardar Balwinder Singh Bains and Sardar Pargat Singh, Member Shiromani Akali Dal sat on 'dharna' in protest	As a protest against not sending bill to Rajasthan Government in order to realize the value of canal water being released to Rajasthan since 1965.
3.	14.09.2016	Independent Members Sardar Simarjit Singh Bains, Sardar Balwinder Singh Bains and Sardar Pargat Singh, Member Shiromani Akali Dal sat on 'dharna' in protest.	As a protest against not sending bill to Rajasthan Government in order to realize the value of canal water being released to Rajasthan since 1965.
4.	14.09.2016	Some Members of the Indian National Congress Party, present in the House sat on 'dharna' in protest.	As a protest against not allowing time for discussion on No Confidence Motion.

28. NAMING OF MEMBER

Sr. No.	Date	Name of the Member(s)	Reason
1.	09.09.2016	Sardar Simarjit Singh Bains	For interrupting the proceedings of the House in spite of repeated requests and warnings by the Chair.

APPENDIX-I**29. BULLETINS PERTAINING TO THE THIRTEENTH SESSION, 2016****BULLETIN NO.1****THURSDAY, THE 8th SEPTEMBER, 2016****(From 2.00 P.M. to 2.10 P.M)****1. OBITUARY REFERENCES**

The Hon'ble Speaker made references to the passing away of the following:-

1. Shri Swarn Singh, Ex-MLA;
2. Shri Ram Lal, Ex-MLA ;
3. Smt. Kamla Advani ,W/o Shri Lal Krishan Advani, Ex-Deputy Prime Minister of India ;
4. Shri Amarjit Singh Bhatia, Veteran Senior Akali Dal Leader;
5. Shri Jai Singh Sekhon, Eminent Jurist and Legal Luminary ;
6. Master Karta Ram, Freedom Fighter;
7. Shri Gurcharan Singh, Freedom Fighter;
8. Shri Gurdial Singh, Freedom Fighter;

9. Shri Babu Singh, Freedom Fighter ;
10. Shri Sant Singh Patanga, Freedom Fighter;
11. Shri Ratan Singh, Freedom Fighter;
12. Shri Amar Singh, Freedom Fighter ;
13. Shri Ratan Singh, Freedom Fighter;
14. Smt. Chand Kaur, W/o Satguru Jagjit Singh Namdhari ; and
15. Shri Bharpur Singh Balbir, Ex-Chief Editor

The Hon'ble Speaker paid rich tributes to the above mentioned great personalities. Besides aforesaid personalities, on being asked by Sardar Balbir Singh Sidhu, Member, Indian National Congress to include Sardar Gurdial Singh, renowned Punjabi writer also in today's list of Condolence resolutions , the Hon'ble Speaker included his name as well in the list of obituary references.

The Hon'ble Speaker informed the House that condolence messages would be sent to the bereaved families .The House stood in silence for two minutes as a mark of respect to the departed souls.

Thereafter, the House then adjourned without transacting any other business till 10.00 A.M on Friday, the 9th September, 2016.

BULLETIN NO. 2

Friday, the 9th September, 2016

(From 10.00 A.M to 5.40 P.M)

1. Starred Questions :

Total No. of Questions on the Order Paper	Answered	Not Put	Postponed	Answered under Rule 38	No. of supplementaries
20	12	02	-	06	23

Unstarred Questions : NIL

2. Announcement by the Hon'ble Speaker regarding Panel of Chairmen:

The Hon'ble Speaker made an announcement under Rule 13(1) of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly) regarding nomination of the following Members to serve on the Panel of Chairmen:-

1. Sardar Iqbal Singh Jhundani ;
2. Sardar Gurpartap Singh Wadala ;
3. Shri Brahm Mohindra ; &
4. Shri Manoranjan Kalia

3. Announcement by the Secretary :-

The Secretary laid on the Table of the House a statement showing the Bills which were passed by the 14th Vidhan Sabha during its 12th session, which have since been assented to by the President/Governor.

4. No Confidence Motion

Sardar Charanjit Singh Channi, M.L.A and Leader of the Opposition sought permission of the House for moving the following No Confidence Motion :-

"This House expresses its no confidence in the present Council of Ministers under the leadership of Sardar Parkash Singh Badal , Chief Minister, Punjab ."

40 Members stood in favour of the motion .

The Hon'ble Speaker informed the House that approval has been secured for this Motion and he will decide the time for holding the discussion on the said No Confidence Motion ."

5. Calling Attention Notices

Calling Attention Notices No. 3 and 4 were not put .

6. Presentation of Report

The Chairman, Committee of Privileges (Bibi Jagir Kaur) presented the Eighth Interim Report of the Committee of Privileges regarding privilege

issue raised by Shri Madan Mohan Mittal, Parliamentary Affairs Minister , Punjab .

7. Papers laid / Laid on the Table

The Parliamentary Affairs Minister laid on the Table of the House papers as mentioned at Sr. No. 1 to 5 shown under item No. VII in today's List of Business.

8. First Report of the Business Advisory Committee

The Hon'ble Speaker presented to the House the First Report of the Business Advisory Committee regarding the business to be transacted by the Punjab Vidhan Sabha in its sittings from 9th September, 2016 to 14th September, 2016.

The following motion moved by the Parliamentary Affairs Minister was put to the vote of the House and carried.

"That this House agrees with the recommendations contained in the First Report of the Business Advisory Committee."

9. Asking the Member to Leave

Independent Member Sardar Simarjit Singh Bains was asked to leave the House for causing disruption in the proceedings of the House in spite of warnings issued to him by the Hon'ble Speaker. Thereafter, as per the orders of the Hon'ble Speaker , Independent Member Sardar Simarjit Singh Bains was expelled from the House by the Marshal.

10. To commemorate the stellar contributions to the Constitution of India by Bharat Ratan Baba Saheb Dr. B.R. Ambedkar on the occasion of his 125th Birth Anniversary Celebrations

The Hon'ble Chief Minister spoke for 22 minutes while commemorating the stellar contributions to the Constitution of India by Dr. Bhim Rao Ambedkar on the occasion of his 125th Birth Anniversary Celebrations. The following Members took part in the discussion and spoke for the time as mentioned against their names :

- | | | |
|----|--|------------|
| 1. | Shri Raj Kumar Verka,
Indian National Congress | 11 Minutes |
| 2. | Shri Manoranjan Kalia,
Bharatiya Janata Party | 15 Minutes |
| 3. | Bibi Jagir Kaur,
Shiromani Akali Dal | 18 Minutes |
| 4. | Justice Nirmal Singh,
Shiromani Akali Dal | 26 Minutes |
| 5. | Shri Som Parkash,
Bharatiya Janata Party | 26 Minutes |
| 6. | Shri Tarlochan Singh,
Indian National Congress | 16 Minutes |
| 7. | Shri Pawan Kumar Tinu,
Shiromani Akali Dal | 45 Minutes |
| 8. | Sardar Sarwan Singh Phillaur,
Shiromani Akali Dal | 12 Minutes |
| 9. | Sardar Charanjit Singh Channi,
Leader of the Opposition | 37 Minutes |

11. **Adjournment of the House for a short while**

The Hon'ble Speaker adjourned the House from 11.06 A.M to 11.21 A.M., from 11.21 A.M to 12. 30 P.M and from 1.16 P.M to 1.30 P.M.

12. **Extension of time**

With the consent of the House, the time of today's sitting was extended till completion of today's Business .

Sardar Gurpartap Singh Wadala, Member, Panel of Chairmen occupied the Chair from 3.02 P.M to 4.20 P.M.

The House, then adjourned till 2.00 P.M on Monday, the 12th September, 2016.

BULLETIN NO. 3

Monday, the 12th September, 2016

(From 02.00 P.M to 5.48 P.M)

1. OBITUARY REFERENCE

The Hon'ble Speaker paid tribute to Shri Panna Lal Nayyar, Ex-Deputy Speaker, Punjab Vidhan Sabha and while doing so, he spoke for four minutes. He informed the House that condolence message would be sent to the bereaved family.

The House stood in silence for two minutes as a mark of respect to the memory of the departed soul.

After paying tribute, the Hon'ble Speaker adjourned the House till 2.30 P.M as a mark of respect.

2. Starred Questions :

Total No. of Questions on the Order Paper	Answered	Not Put	Postponed	Answered under Rule 38	No. of supplementaries
20	12	---	04	04	19

(b) Unstarred : 19

3. Dharna

(i) Members of the Indian National Congress Party, present in the House and Independent Member Shri Rajnish Kumar sat on Dharna in the well of the House on the issue of Question No. 2635 asked in regard to enhancing the

daily allowance under D.C rate against Rs. 33 only being given to the cooks serving under Mid-day Meal.

(ii) Independent Members, Sardar Simarjit Singh Bains and Sardar Balwinder Singh Bains and Sardar Pargat Singh, Member, Shiromani Akali Dal sat on Dharna in the well of the House on the issue of sending Bill to Rajasthan Government in order to realise the value of canal water being released to Rajasthan since 1965.

4. Walk-out

Members of the Indian National Congress Party Shri Amrinder Singh Raja Warring and Shri Bharat Bhushan Ashu staged a walk-out from the House as a mark of protest for not allowing time to speak during zero hour.

5. Calling Attention Notices

- i) Calling Attention Notices No. 7 and 8 were not put.
- ii) Sardar Jagmohan Singh Kang, MLA drew the attention of the Government towards the spread of dengue in Kharar City and its surrounding areas falling in Kharar Assembly Constituency in District S.A.S Nagar.

(No. 13)

The Health and Family Welfare Minister gave a reply.

6. Walk-out

Members of the Indian National Congress Party, present in the House (except Shri Bharat Bhushan Ashu, Sardar Jagmohan Singh Kang, Shri Amrinder Singh Raja Warring and Shri Rakesh Pandey) and Independent Members Shri Rajnish Kumar staged a walk out from the House on the issue of scholarship of the students belonging to Scheduled Castes and Backward Classes.

7 . Second Report of the Business Advisory Committee

The Hon'ble Speaker presented to the House the Second Report of the Business Advisory Committee regarding the business to be transacted by the Punjab Vidhan Sabha in its sittings from 12th September, 2016 to 14th September, 2016.

The following motion moved by the Parliamentary Affairs Minister was put to the vote of the House and carried:-

"That this House agrees with the recommendations contained in the Second Report of the Business Advisory Committee."

8. Papers to be Laid on the Table

The Parliamentary Affairs Minister laid on the Table of the House papers as mentioned at Sr. No. 1,1-A and 2 to 10 shown under item No. IV in today's List of Business.

9. Resolution under Article 368 of the Constitution of India

The following Resolution was moved by the Hon'ble Finance Minister which was carried unanimously:

" That this House ratifies the amendments to the Constitution of India falling within the purview of Clauses (b) and (c) of the proviso to Clause (2) of Article 368, proposed to be made by the Constitution (One Hundred and Twenty óSecond Amendment) Bill, 2014 , as passed by both the Houses of Parliament ."

10. Legislative Business

1. The Punjab Good Conduct Prisoners (Temporary Release) Amendment Bill, 2016.

The Jails Minister introduced the Punjab Good Conduct Prisoners (Temporary Release) Amendment Bill, 2016 and also moved that the Bill be taken into consideration at once.

The Motion was put to the vote of the House and carried.

During Clause-wise consideration of the Bill, Sub-Clause (2) of Clause 1, Clause 2 and Sub- Clause (1) of Clause 1 and Title were put to the vote of the House and carried.

The Motion moved by the Jails Minister that "The Punjab Good Conduct Prisoners (Temporary Release) Amendment Bill, 2016 be passed" was put to the vote of the House and carried.

The following Members took part in the discussion on the Bill and spoke for the time as mentioned against their names:

- | | | |
|----|---|-----------|
| 1. | Shri Ashwani Sekhri,
Indian National Congress | 1 minute |
| 2. | Sardar Sukhjinder Singh Randhawa,
Indian National Congress | 1 minute |
| 3. | Sardar Charanjit Singh Channi,
Leader of the Opposition | 4 minutes |
| 4. | Sardar Virsa Singh Valtoha,
Shiromani Akali Dal | 3 minutes |
| 5. | Sardar Balbir Singh Sidhu,
Indian National Congress | 1 minute |
| 6. | Sardar Ajit Inder Singh Mofar,
Indian National Congress | 6 minutes |
| 7. | Sardar Ajaib Singh Bhatti,
Indian National Congress | 1 minute |
| 8. | Shri Sunil Jakhar,
Indian National Congress | 3 minutes |
| 9. | Justice Nirmal Singh,
Shiromani Akali Dal | 3 minutes |

Sardar Sohan Singh Thandal, Jails Minister, by way of reply to discussion on the Bill, spoke for five minutes.

2. The Punjab Agricultural Produce Markets (Second Amendment) Bill, 2016.

The Agriculture Minister introduced the Punjab Agricultural Produce Markets (Second Amendment) Bill, 2016 and also moved that the Bill be taken into consideration at once.

The motion was put to the vote of the House and carried.

During Clause-wise consideration of the Bill, Sub-Clause (2) of Clause 1, Clauses 2 and 3 collectively, Sub-Clause (1) of Clause 1 and Title were put to the vote of the House and carried.

The motion moved by the Agriculture Minister that "the Punjab Agricultural Produce Markets (Second Amendment) Bill, 2016 be passed" was put to the vote of the House and carried.

3. The Pepsu Township Development Board (Amendment) Bill, 2016.

The Revenue Minister introduced the Pepsu Township Development Board (Amendment) Bill, 2016 and also moved that the Bill be taken into consideration at once.

The motion was put to the vote of the House and carried.

During Clause-wise consideration of the Bill, Sub-Clause (2) of Clause 1, Clauses 2 to 6 collectively, Sub-Clause (1) of Clause 1 and Title were put to the vote of the House and carried.

The motion moved by the Revenue Minister that "the Pepsu Township Development Board (Amendment) Bill, 2016 be passed" was put to the vote of the House and carried.

11. Discussion and voting on No-Confidence Motion

Due to pandemonium in the House, discussion could not be held on No-Confidence motion moved by Sardar Charanjit Singh Channi, M.L.A and

Leader of the Opposition.

The No-Confidence motion moved by the Leader of the Opposition was put to the vote of the House and was disapproved.

Sardar Iqbal Singh Jhundani, Member, Panel of Chairmen occupied the Chair from 5.14 P.M to 5.21 P.M and Sardar Gurpartap Singh Wadala from 5.31 P.M to 5.47 P.M.

The House then adjourned till 10.00 A.M on Wednesday, the 14th September, 2016.

BULLETIN NO. 4

Wednesday, the 14th September, 2016

(From 10.00 A.M to 11.32 A.M)

1. Adjournment of the House for a short while

The House was adjourned by the Hon'ble Speaker from 10.05 A.M to 10.20 A.M due to pandemonium for demand of time by the Opposition Party on the matter of discussion on No- Confidence Motion in the House.

2. Dharna

i) Independent Members Sardar Simarjit Singh Bains and Sardar Balwinder Singh Bains sat on Dharna in the well of the House till adjournment of the House with handwritten paper banner on the issue of sending Bill to Rajasthan Government in order to realise the value of canal water being released to Rajasthan since 1965.

(ii) Some members of the Indian National Congress Party sat on dharna in the well of the House as a mark of protest against not allowing time for discussion on the No Confidence motion .

3. Postponement of some business of the House

Due to pandemonium in the House, the Hon'ble Speaker postponed Question Hour, Zero Hour, Call Attention Notices and Official Resolution given in today's list of Business.

4. Papers to be laid on the Table

The Parliamentary Affairs Minister laid on the Table of the House Papers as mentioned at Sr. No. 1 to 21 shown under item No. III in today's List of Business.

5. Motion under Rule 16

The following motion moved by the Parliamentary Affairs Minister was put to the vote of the House and carried :

" That the Vidhan Sabha (Assembly) at its rising this day shall stand adjourned sine-die ."

6. Legislative Business

1. The Punjab Minimum Wages (Punjab Amendment) Bill, 2015

The Forests and Labour Minister , withdrew the Punjab Minimum Wages (Punjab Amendment) Bill, 2015 with the consent of the House which was introduced and passed by the 14th Punjab Vidhan Sabha during its 10th Session , 2015 on 25th March, 2015 and the assent for which was still awaited .

2. The Punjab Regional and Town Planning and Development (Amendment) Bill, 2016

The Finance Minister introduced the Punjab Regional and Town Planning and Development (Amendment) Bill, 2016 and also moved that the Bill be taken into consideration at once.

The motion was put to the vote of the House and carried.

During clause-wise consideration of the Bill, Sub-Clause (2) of Clause 1, Clause 2 , Sub-Clause (1) of Clause 1 and Title were put

to the vote of the House and carried.

The motion moved by the Finance Minister that "The Punjab Regional and Town Planning and Development (Amendment) Bill, 2016 be passed" was put to the vote of the House and carried.

3. The Punjab Rural Development (Second Amendment) Bill, 2016

The Agriculture Minister introduced the Punjab Rural Development (Second Amendment) Bill, 2016 and also moved that the Bill be taken into consideration at once.

The motion was put to the vote of the House and carried.

During clause-wise consideration of the Bill, Sub-Clause (2) of Clause 1 , Clause 2, Sub-Clause (1) of Clause 1 and Title were put to the vote of the House and carried.

The motion moved by the Agriculture Minister that "The Punjab Rural Development (Second Amendment) Bill, 2016 be passed" was put to the vote of the House and carried.

4. The Prisons (Punjab Amendment) Repeal Bill, 2016

The Jails Minister introduced the Prisons (Punjab Amendment) Repeal Bill, 2016 and also moved that the Bill be taken into consideration at once.

The motion was put to the vote of the House and carried.

During clause-wise consideration of the Bill, Sub-Clause (2) of Clause 1 , Clause 2 , Sub-Clause (1) of Clause 1 and title were put to the vote of the House and carried.

The motion moved by the Jails Minister that "The Prisons (Punjab Amendment) Repeal Bill, 2016 be passed" was put to the vote of the House and carried.

5. The Punjab Value Added Tax (Amendment) Bill, 2016

The Finance Minister introduced the Punjab Value Added Tax (Amendment) Bill, 2016 and also moved that the Bill be taken into consideration at once.

The motion was put to the vote of the House and carried.

During clause-wise consideration of the Bill, Sub-Clause (2) of Clause 1, Clauses 2 and 3 collectively, Sub-Clause (1) of Clause 1 and title were put to the vote of the House and carried.

The motion moved by the Finance Minister that "The Punjab Value Added Tax (Amendment) Bill, 2016 be passed" was put to the vote of the House and carried.

6. The Punjab Compulsory Registration of Marriages (Amendment) Bill, 2016

The Hon'ble Chief Minister introduced the Punjab Compulsory Registration of Marriages (Amendment) Bill, 2016 and also moved that the Bill be taken into consideration at once.

The motion was put to the vote of the House and carried.

During clause-wise consideration of the Bill, Sub-Clause (2) of Clause 1, Clause 2, Sub - Clause (1) of Clause 1 and Title were put to the vote of the House and carried.

The motion moved by the Hon'ble Chief Minister that "The Punjab Compulsory Registration of Marriages (Amendment) Bill, 2016 be passed" was put to the vote of the House and carried.

7. The Punjab Laws (Special Provisions) Bill, 2016

The Finance Minister introduced the Punjab Laws (Special Provisions) Bill, 2016 and also moved that the Bill be taken into consideration at once.

The motion was put to the vote of the House and carried.

During clause-wise consideration of the Bill, Sub-Clause (2) and (3) of Clause 1, Clauses 2 to 15 collectively, Sub -Clause (1) of Clause 1 and Title were put to the vote of the House and carried.

The motion moved by the Finance Minister that "The Punjab Laws (Special Provisions) Bill, 2016 be passed" was put to the vote of the House and carried.

8. The Punjab State Commission for Minorities (Second Amendment) Bill, 2016

The Hon'ble Chief Minister introduced the Punjab State Commission for Minorities (Second Amendment) Bill, 2016 and also moved that the Bill be taken into consideration at once.

The motion was put to the vote of the House and carried

During clause-wise consideration of the Bill, Sub-Clause (2) of Clause (1) , Clauses 2 to12 collectively, Sub-Clause (1) of Clause 1 and Title were put to the vote of the House and carried.

The motion moved by the Hon'ble Chief Minister that "The Punjab State Commission for Minorities (Second Amendment) Bill, 2016 be passed" was put to the vote of the House and carried.

9. The Khalsa University Bill, 2016

The Higher Education Minister introduced the Khalsa University Bill, 2016 and also moved that the Bill be taken into consideration at once.

The motion was put to the vote of the House and carried.

During clause-wise consideration of the Bill, Sub-Clause (2) of Clause 1, Clauses 2 to 39 collectively, Sub-Clause (1) of Clause 1 and Title were put to the vote of the House and carried.

The motion moved by the Higher Education Minister that "The Khalsa University Bill, 2016 be passed" was put to the vote of the House and carried.

10. The Sri Guru Ram Dass University of Health Sciences Bill, 2016

The Higher Education Minister introduced the Sri Guru Ram Dass University of Health Sciences Bill, 2016 and also moved that the Bill be taken into consideration at once.

The motion was put to the vote of the House and carried.

During Clause-wise consideration of the Bill, Sub-Clause (2) of Clause 1, Clauses 2 to 39 collectively, Sub-Clause (1) of Clause 1 and Title were put to the vote of the House and carried.

The motion moved by the Higher Education Minister that "The Sri Guru Ram Dass University of Health Sciences Bill, 2016 be passed" was put to the vote of the House and carried.

11. The Punjab Municipal Corporation (Second Amendment) Bill, 2016.

The Local Government Minister introduced the Punjab Municipal Corporation (Second Amendment) Bill, 2016 and also moved that the Bill be taken into consideration at once.

The motion was put to the vote of the House and carried.

During clause-wise consideration of the Bill, Sub-Clause (2) of Clause 1, Clause 2, Sub-Clause (1) of Clause 1 and title were put to the vote of the House and carried.

The motion moved by the Local Government Minister that "The Punjab Municipal Corporation (Second Amendment) Bill, 2016 be passed" was put to the vote of the House and carried.

12. The Amritsar Culture and Tourism Development Authority Bill, 2016

The Jails, Tourism and Cultural Affairs Minister introduced the Amritsar Culture and Tourism Development Authority Bill, 2016 and also moved that the Bill be taken into consideration at once.

The motion was put to the vote of the House and carried.

During clause-wise consideration of the Bill, Sub-Clause (2) of Clause 1 , Clauses 2 to 12 collectively , Sub-Clause (1) of Clause 1 and Title were put to the vote of the House and carried.

The motion moved by the Jails, Tourism and Cultural Affairs Minister that "The Amritsar Culture and Tourism Development Authority Bill, 2016 be passed", was put to the vote of the House and carried.

13. The Punjab State Commission for Scheduled Castes (Amendment) Bill, 2016

The Welfare Minister introduced the Punjab State Commission for Scheduled Castes (Amendment) Bill, 2016 and also moved that the Bill be taken into consideration at once.

The motion was put to the vote of the House and carried.

During clause-wise consideration of the Bill, Sub-Clause (2) of Clause 1, Clauses 2 to 8 collectively , Sub-Clause (1) of Clause 1 and Title were put to the vote of the House and carried.

The motion moved by the Welfare Minister that "The Punjab State Commission for Scheduled Castes (Amendment) Bill, 2016 be passed", was put to the vote of the House and carried.

14. The East Punjab Holdings (Consolidation and Prevention of Fragmentation) Amendment Bill, 2016

The Revenue Minister introduced the East Punjab Holdings (Consolidation and Prevention of Fragmentation) Amendment Bill, 2016 and also moved that the Bill be taken into consideration at once.

The motion was put to the vote of the House and carried.

During clause-wise consideration of the Bill, Sub-Clause (2) of Clause 1 , Clause 2, Sub-Clause (1) of Clause 1 and Title were put to the vote of the House and carried.

The motion moved by the Revenue Minister that " The East Punjab Holdings (Consolidation and Prevention of Fragmentation) Amendment Bill 2016", be passed was put to the vote of the House and carried.

15. The Punjab State Legislature Members (Pension and Medical Facilities Regulation) Amendment Bill, 2016

The Parliamentary Affairs Minister introduced the Punjab State Legislature Members (Pension and Medical Facilities Regulation) Amendment Bill, 2016 and also moved that the Bill be taken into consideration at once.

The motion was put to the vote of the House and carried.

During clause-wise consideration of the Bill, Sub-Clause (2) of Clause 1, Clause 2, Sub-Clause (1) of Clause 1 and Title were put to the vote of the House and carried.

The motion moved by the Parliamentary Affairs Minister that "The Punjab State Legislature Members (Pension and Medical Facilities Regulation) Amendment Bill, 2016 be passed", was put to the vote of the House and carried.

16. The Punjab Right to Service (Amendment) Bill, 2016

The Finance Minister introduced the Punjab Right to Service (Amendment) Bill, 2016 and also moved that the Bill be taken into consideration at once.

The motion was put to the vote of the House and carried.

During clause-wise consideration of the Bill, Sub-Clause (2) of Clause 1, Clauses 2 to 5 collectively, Sub-Clause (1) of Clause 1 and Title were put to the vote of the House and carried.

The motion moved by the Finance Minister that "The Punjab Right to Service (Amendment) Bill, 2016 be passed", was put to the vote of the House and carried.

17. The Punjab Municipal Corporation (Third Amendment) Bill, 2016

The Local Government Minister introduced the Punjab Municipal Corporation (Third Amendment) Bill, 2016 and also moved that the Bill be taken into consideration at once.

The motion was put to the vote of the House and carried.

During clause-wise consideration of the Bill, Sub-Clause (2) of Clause 1 , Clause 2, Sub-Clause (1) of Clause 1 and Title were put to the vote of the House and carried.

The motion moved by the Local Government Minister that "The Punjab Municipal Corporation (Third Amendment) Bill, 2016 be passed", was put to the vote of the House and carried.

18. The Punjab Municipal (Second Amendment) Bill, 2016

The Local Government Minister introduced The Punjab Municipal (Second Amendment) Bill, 2016 and also moved that the Bill be taken into consideration at once.

The motion was put to the vote of the House and carried.

During clause-wise consideration of the Bill, Sub-Clause (2) of Clause 1 , Clause 2, Sub - Clause (1) of Clause 1 and Title were put to the vote of the House and carried.

The motion moved by the Local Government Minister that "The Punjab Municipal (Second Amendment) Bill, 2016 be passed", was put to the vote of the House and carried.

19. The Punjab Bureau of Investment Promotion Bill, 2016

The Finance Minister introduced the Punjab Bureau of Investment Promotion Bill, 2016 and also moved that the Bill be taken into consideration at once.

The motion was put to the vote of the House and carried.

During clause-wise consideration of the Bill, Sub-Clause (2)

of Clause 1 , Clauses 2 to 19 collectively , Sub-Clause (1) of Clause 1 and Title were put to the vote of the House and carried.

The motion moved by the Finance Minister that "The Punjab Bureau of Investment Promotion Bill, 2016 be passed", was put to the vote of the House and carried.

20. The Punjab State Legislature (Pension and Medical Facilities Regulation) Second Amendment Bill, 2016

The Parliamentary Affairs Minister introduced the Punjab State Legislature (Pension and Medical Facilities Regulation) Second Amendment Bill, 2016 and also moved that the Bill be taken into consideration at once.

The motion was put to the vote of the House and carried.

During clause-wise consideration of the Bill, Sub-Clause (2) of Clause 1 , Clause 2, Sub-Clause (1) of Clause 1 and Title were put to the vote of the House and carried.

The motion moved by the Parliamentary Affairs Minister that "The Punjab State Legislature (Pension and Medical Facilities Regulation)Second Amendment Bill, 2016 be passed", was put to the vote of the House and carried.

21. The Punjab Khadi and Village Industries Board (Amendment) Bill,2016

The Parliamentary Affairs Minister introduced the Punjab Khadi and Village Industries Board (Amendment) Bill, 2016 and also moved that the Bill be taken into consideration at once.

The motion was put to the vote of the House and carried.

During clause-wise consideration of the Bill, Sub-Clause (2) of Clause 1 , Clauses 2 to 5 collectively, Sub-Clause (1) of Clause 1 and Title were put to the vote of the House and carried.

The motion moved by the Parliamentary Affairs Minister that

"The Punjab Khadi and Village Industries Board (Amendment) Bill, 2016 be passed", was put to the vote of the House and carried.

22. The Indian Stamp (Punjab Third Amendment) Bill, 2016

The Revenue Minister introduced the Indian Stamp (Punjab Third Amendment) Bill, 2016 and also moved that the Bill be taken into consideration at once.

The motion was put to the vote of the House and carried.

During clause-wise consideration of the Bill, Sub-Clause (2) of Clause 1, Clause 2, Sub-Clause (1) of Clause 1 and Title were put to the vote of the House and carried.

The motion moved by the Revenue Minister that "The Indian Stamp (Punjab Third Amendment) Bill, 2016 be passed", was put to the vote of the House and carried.

The House then adjourned sine-die.

APPENDIX II**30. COMMITTEE****COMMITTEE NOMINATED BY THE HON'BLE SPEAKER****BUSINESS ADVISORY COMMITTEE****(Nominated on 8th September, 2016 under Rule 208(1))**

-
- | | | |
|--|------------|----------|
| 1. Doctor Charnjit Singh Atwal, Speaker | Ex-officio | Chairman |
| 2. Sardar Sukhbir Singh Badal, Deputy Chief Minister | | Member |
| 3. Shri Chuni Lal Bhagat, Minister for Forest and Wild
Life & Labour; | | Member |
| 4. Shri Madan Mohan Mittal, Minister for Parliamentary Affairs | | Member |
| 5. Sardar Parminder Singh Dhindsa, Minister for Finance; and | | Member |
| 6. Sardar Charanjit Singh Channi, MLA & Leader of
Opposition. | | Member |

SPECIAL INVITEES

1. Shri Dinesh Singh, Deputy Speaker;
 2. Shri Manoranjan Kalia, MLA;
 3. Smt. Rajinder Kaur Bhattal, MLA; and
 4. Rana Gurmeet Singh Sodhi, MLA.
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INDEX**To**

Resume of Business transacted by the Punjab Vidhan Sabha during its
Thirteenth Session, 2016

Subject	Page(s)
'A'	
Appendix I	49
Appendix II	70
'B'	
Bill (s)	9
Synopsis of - passed	19
Bulletin	49
'C'	
Call Attention Notices under Rule 66 :	36
Committee :	70
Comparative Statement of Speeches made and Time Taken :	38
'F'	
Figures relating to Questions :	39
'L'	
Legislation	9
'M'	
Motion(s)	35
Other-- :	35
'O'	
Obituary References	8
Official Bills	9
Other Motions	35
'P'	
Panel of Chairmen	8

Papers Re-Laid	26
Programme Observed	1
Prorogation of the Vidhan Sabha	1
'Q'	
Question(s)	
Figures relating to --	39
----- Statement	40
Question of Privilege	35
'R'	
Reports Presented/Laid	34
Resolution	
Official	25
'S'	
Statement by a Minister	37
Statement showing the number of Listed Starred Questions, Date-wise and Minister-wise.	41
Statement showing the number of Starred Questions Answered, Date-wise and Party-wise.	43
Statement showing the number of Starred Questions Posponed, Date-wise and Party-wise	44
Statement showing the number of Starred Questions Not put, Date-wise and Party-wise	44
Statement showing the number of Starred Questions deemed to have been answered under Rule 38, Date-wise and Party-wise	43
Statement showing the number of Starred Questions Date-wise and Party-wise	45
Summoning, Sittings and Prorogation of the Vidhan Sabha	1
Synopsis of Bills passed by Vidhan Sabha	19

'U'

Unparliamentary/Undesirable Expressions	46
---	----

'W'

Walk Outs	45
-----------	----

RESUME
OF
BUSINESS TRANSACTED
BY THE
14TH PUNJAB VIDHAN SABHA
DURING
ITS THIRTEENTH SESSION, 2016
WITH
APPENDICES CONTAINING DAILY BULLETINS
AND
COMMITTEE OF THE VIDHAN SABHA



PUNJAB VIDHAN SABHA SECRETARIAT,
CHANDIGARH.
May, 2017

PREFACE

The following pages contain Resume of Business transacted by the Fourteenth Vidhan Sabha during its Thirteenth Session, 2016 held from 8th September, 2016 to 14th September, 2016, together with the Bulletins issued daily after the adjournment of each Sitting of the Sabha.

2. It is hoped that the publication would be found useful by the Members and others who may wish to know in detail what work was done each day by the Vidhan Sabha in the above mentioned Session.
3. Any suggestion for further improvement of this publication in future would be very gratefully welcomed.

Chandigarh:
The 3rd May, 2017

SHASHI LAKHANPAL MISHRA,
SECRETARY

TABLE OF CONTENTS

Sr. No.	Subject	Page(s)
1.	Summoning, Sittings and Prorogation of the Vidhan Sabha	: 1
2.	Programme Observed	: 1
3.	Panel of Chairmen	: 8
4.	Obituary References	: 8
5.	Legislation	: 9
	(I) Official	: 9
	(II) Non-Official	: 9
6.	Synopsis of Bills passed by the Vidhan Sabha	: 19
7.	Resolution	: 25
8.	Papers Re-Laid/Laid	: 26
9.	Reports Presented/Laid	: 34
10.	Question of Privilege	: 35
11.	Other Motions	: 35
12.	No Confidence Motion	: 35
13.	Calling Attention Notices under Rule 66	: 36
14.	Statement by a Minister	: 36
15.	Statements made in reply to matters raised during Zero Hour.	: 37
16.	Comparative Statement of Speeches made and Time Taken	: 38
17.	Figures relating to Questions	: 39

Sr. No.	Subject	Page(s)
18.	Questions Statement	: 40
19.	Statement showing the number of Listed Starred Questions Date-wise and Minister-wise.	: 41
20.	Statement showing the number of Starred Questions Answered Date-wise and Party-wise.	: 43
21.	Statement showing the number of Starred Questions deemed to have been answered under Rule 38 Date-wise and Party-wise	: 43
22.	Statement showing the number of Starred Questions Posponed Date-wise and Party-wise	: 44
23.	Statement showing the number Starred Questions not put Date-wise and Party-wise	: 44
24.	Statement showing the date-wise and party-wise number of Starred Questions and Questions Hour Suspended by Speaker	: 45
25.	Walk Outs	: 45
26.	Unparliamentary/Undesirable Expressions	: 46
27.	Dharna	: 48
28.	Naming of Member	: 49
APPENDIX I		
29.	Bulletins pertaining to the Thirteenth Session, 2016	: 49
APPENDIX II		
30.	Committee	: 70
31.	Index	: 71

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